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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 47 / 2004-09
NEW DELHI: the 18th January, 2005,

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2004-09, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Volume 1) :

1. Para 7.17.1 shall be amended to read as under :
“ DTA supplier to SEZ shall be entitled for :

(a) Drawback / DEPB / DFRC / Advance Licence

(b) Discharge of export performance, if any, on the supplier”
2. Sl.No.2 of Appendix.10-D under the heading “Documents to be enclosed with the application form” shall be amended as under :-

“ 1. Proof of export/ Supplies:

(a) For physical exports an EP copy of the Shipping Bill or Bill of Export(Only in case of exports through notified land Customs and SEZs under paragraph 4.19).

(b) Incase of deemed exports, a copy of the invoice duly signed by the unit receiving the material and their jurisdictional excise authorities certifying the item of supply, its quantity, value and date of such supply. However, incase of supply of items, which are non-excisable product(s), a project authority certificate (PAC) certifying quantity, value and date of such supply would be acceptable in lieu of excise certification. Not withstanding the above, in respect of supplies to EOU, a copy of ARE-3 duly signed by the jurisdictional excise authorities certifying the item of supply, its quantity, value and date of such supply shall be furnished.”

1. The first sentence of paragraph 4.32 stands amended as under:

“Export shipments under DFRC can be effected from any port mentioned in paragraph 4.19 of the Handbook and any of the SEZs”.

This issues in public interest.

(K. T. Chacko)
Director General of Foreign Trade
Ex-Officio Additional Secretary to the Government of India

Copy to all concerned;

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